

ITEM NO.21 Court 9 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6643-6651/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in WPA(P) No. 142/2021 19-08-2021 in WPA(P) No. 143/2021 19-08-2021 in WPA(P) No. 144/2021 19-08-2021 in WPA(P) No. 145/2021 19-08-2021 in WPA(P) No. 146/2021 19-08-2021 in WPA(P) No. 147/2021 19-08-2021 in WPA(P) No. 148/2021 19-08-2021 in WPA(P) No. 149/2021 19-08-2021 in WPA(P) No. 167/2021 passed by the High Court At Calcutta)

THE STATE OF WEST BENGAL Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.110562/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.110564/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 20-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Kapil Sibal, SR. Adv.
Mr. Suhaan Mukerji, Adv.
Mr. Vishal Prasad, Adv.
Mr. Adit Subramaniam Pujari, Adv.
Mr. Sayandeep Pahari, Adv.
M/S. Plr Chambers And Co., AOR

For Respondent(s) Mr. J. Sai Deepak, Adv.
Mr. Suvidutt M.s., AOR
Mr. Rishav Singh, Adv.
Ms. Priyanka Agarwal, Adv.
Mr. Anuraag Mitra, Adv.
Ms. Anu B., Adv.
Ms. Vijayalakshmi Raju, Adv.
Ms. Dhanya C., Adv.
Ms. Shaktiki Sharma, Adv.

Mr. Mahesh Jethmalani, SR. Adv.
Mr. Nachiketa Joshi, AOR
Mr. Ravi Sharma, Adv.
Mr. Dheeraj Trivedi, Adv.

Mr. Loknath Chatterjee, Adv.
Mr. Shoumendu Mukherjee, Adv.
Mr. Pulkit Srivastava, Adv.
Ms. Himadri Haksar, Adv.

Ms. Priyanka Tibrewal, Adv.
Mr. Arjun Asthana, Adv.
Mr. Abhay Pratap Singh, AOR

Mr. Shaurya Rai, Adv.
Mr. Merusagar, Adv.
Ms. Kanika Singhal, Adv.
Mr. Abhishek Sarkar, Adv.
Mr. Praneet Pranav, Adv.
Mr. Debu Chowdhury, Adv.
Mr. Veer Vikrant, Adv.
Mr. Shubhendu Anand, Adv.
Mr. Gautam Jha, Adv.
Mr. Uday Shankar Chattopadhyay, Adv.
Debapriya Samanta, Adv.
Indratanu Das Mahapatra, Adv.
Mr. Pranab Prakash, AOR

Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Mr. Vikramjit Banerjee, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Swarupma Chaturvedi, Adv.
Mr. B. V. Balaram Das, AOR

Mr. Harish Salve, SR. Adv.
Mr. Kabir Shankar Bose, Adv.
Mr. Amit Mishra, Adv.
Mr. Sarad Kumar Singhanian, Adv.
Mr. Santosh Kumar, Adv.
Mr. Amit Sharma, Adv.
Mr. Akash Vajpai, Adv.
Mr. Jashraj Bundela, Adv.
Mr. Pankaj Singh, Adv.
Mr. Loknath Chatterjee, Adv.
Mr. Mahamaya, Adv.
Mr. Alabhya Dhamija, Adv.
Mr. Aditya Kashyap, Adv.
Ms. Rashmi Singhanian, AOR

Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

By consent of the learned counsel for the parties, list on 28.09.2021 as a first case.

The parties are permitted to file documents/additional documents by 24.09.2021 after serving the copy of the same on the other side.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS